

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 383/2024

In the matter of:

Kushal Gupta

...Applicant

Versus

State of H.P. and others.

...Respondents

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HPSPCB

Through Counsel

Vaibhav Srivastava
Vaibhav Srivastava
(Advocate)

Date: 11.11.2024

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 383/2024

In the matter of:

Kushal Gupta son of Shri Mohan Lal Gupta resident of
Village and Post Office Haripur, Tehsil Malali, District
Kullu, Himachal Pradesh, Pin Code- 175136, Email:
kushalgupta5744@gmail.com


....Applicant

Versus

1. State of Himachal Pradesh, through Principal Secretary, Department of Town & Country Planning, Palika Bhavan, Talland, Shimla, 171002.
2. Himachal Pradesh Public Works Department, Through Engineer-in-Chief, Nirman Bhawan, Nigam Vihar, Shimla-171002.
3. M/S K.K. Mahajan Construction Pvt. Ltd. Through Director, Lambi Galli Tehsil Nurpur, Distt. Kangra H.P. -176202.
4. Department of Fisheries, Government of Himachal Pradesh Through Secretary, Lower Nihal, Bilaspur, NH-88, Shimla, Kangra Road, Bilaspur, Himachal Pradesh- 174001.
5. Collector, Kullu Tehsil and Distt. Kullu H.P.
6. Himachal Pradesh Pollution Control Board, Through its Director, Him Parivesh, Phase-III, New Shimla-171009.
7. Deputy Commissioner, Kullu, Dist. Kullu, H.P.

ATTESTED

Oath Commissioner


Member Secretary,
HP State Pollution Control
Shimla

8. Himachal Pradesh Forest Department, Through Principal Chief Conservator of Forests Talland, Shimla- 171001.

..... Respondents

REPLY/RESPONSE ON BEHALF OF HIMACHAL PRADESH STATE POLLUTION CONTROL BOARD (RESPONDENT NO 6).

Most Respectfully Sheweth:

- 1-2. That the contents of paras 1-2 relate to addresses of the Applicant and Respondents, which are a matter of record.
- 3-4. That in paras 3-4, averments have made that the applicant has suffered loss to his Trout Fish Farm situated about 50 meters downstream of Haripur Nallah on account of release of debris, muck, cement, silt etc. by the respondent no. 2 and 3 in the process of construction of a new bridge on Kullu Manali left bank road at Haripur Nallah adjacent to the old bridge, which are a matter of record.
- 5-7. That the contents of paras 5-7 relate to details of Trout Fish Farm established by the applicant, which are a matter of record and need no reply.
8. That the contents of para 8 relate to construction of a new bridge on Kullu Manali left bank road at Haripur Nallah by the respondent no. 2 and 3 which are a matter of record.

ATTESTED

Oath Commissioner



Member Secretary,
HP State Pollution Control
Shimla

- 9-11. That the contents of paras 9-11 relate to legal notice dated 10.05.2018 sent by the applicant to the Collector, Kullu and respondent no. 02 and proceedings thereafter, which need no reply from the replying respondent.
12. That the contents of para-12 relate to lodging of complaint by the applicant in Police Post Patlikuhah and Police Station Manali, which need no reply from the replying respondent.
- 13-14. That in reply to the contents of paras 13 and 14, it is submitted that on the basis of complaint/representation dated 15.03.2019 of the applicant, the then Regional Officer, Kullu had sent a written communication dated 20.03.2019 to Superintending Engineer, HPPWD, Kullu (copy already annexed at Annexure-7 of O.A.) to take the appropriate action against the polluter/violator company i.e. KK Mahajan Construction Company and further directed to prepare an Environment Management Plan regarding generation, handling & disposal of muck scientifically at approved designated dumping sites but no reply in this regard was received from respondent no. 2.
- 15-18. That the contents of paras 15-18 relate to representation made by applicant to Gram Panchayat Soyah, report of Village Revenue Officer and report of Deputy Director of Fisheries, which are a matter of record and need no reply from the replying respondent.
- 19-23. That the contents of paras 19-23, relate to averments pertaining to loss suffered by the applicant due to damage to Trout Fish farm, news items reporting this matter, writ

 **ATTESTED**

Oath Commissioner

 **ATTESTED**


Oath Commissioner


Member Secretary,
HP State Pollution Control
Shimla

petition filed by the applicant before Hon'ble High Court of H.P. and proceeding thereafter, which are a matter of record.

- 24-26. That the contents of paras 24-26 relate to averments regarding Applicant's entitlement to get environmental compensation of Rupees 47,14,000/- due to negligent and reckless acts of respondent no. 2 and 3, which are a matter of record.
27. That the contents of para-27 relate to provisions of Water Act, 1974, which are a matter of record.
- 28-29. That in reply to paras 28 and 29, it is submitted that on the basis of complaint/representation dated 15.03.2019 of the applicant, the then Regional Officer, Kullu had sent a written communication dated 20.03.2019 to Superintending Engineer, HPPWD, Kullu (copy already annexed at Annexure-7 of O.A.) to take the appropriate action against the polluter/violator company i.e. KK Mahajan Construction Company and further directed to prepare an Environment Management Plan regarding generation, handling & disposal of muck scientifically at approved designated dumping sites but no reply in this regard was received from respondent no. 2.

It is submitted that inspection of the impugned site has been conducted by the official of the replying respondent on 01.11.2024 in presence of the Applicant/Petitioner. During the course of inspection, it was apprised by the applicant that entire fish farm has been flooded/washed away due to flash floods in the year 2023. At present, no muck was


ATTESTED

Oath Commissioner

found to be dumped into Haripur Nallah and no construction activities was going on. Construction of the bridge is complete and it is open for all vehicles. Crate walls have been constructed on both the banks of nallah i.e. both towards the fish farm and opposite bank of the nallah. The inspection report dated 01.11.2024 alongwith the photographs is annexed as **Annexure R-6/1**.

- 30-31. That in reply to the contents of paras 30-31, it is submitted that Water (Prevention and Control of Pollution) Amendment Act, 2024 has been passed by the parliament in which Section 43 has been substituted and provisions for imprisonment/prosecution have been done away with. (Copy of Water (Prevention and Control of Pollution) Amendment Act, 2024 is annexed as **Annexure R-6/2**). Similarly, Jan Vishwas (Amendment of Provisions) Act, 2023 has been passed vide which Environment (Protection) Act, 1986 has been decriminalised w.e.f. 1st April, 2024.

Reply to the Grounds:-

- A-Q. In reply to the grounds taken in paras A-Q, the submissions made in paras 28-29 and paras 30-31 are reiterated.

Limitations:-

- 32-37. That the contents of paras 32-37 relate to averments pertaining to limitation, which are a matter of record.

Prayer: -

In view of submissions made above, it is humbly submitted that the instant application/petition may kindly be disposed off qua the replying respondent. Any other order deemed fit

ATTESTED

Oath Commissioner


Member Secretary,
HP State Pollution Control
Shimla

by this Hon'ble Tribunal may kindly be passed in the interest of justice.

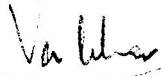
ATTESTED

Qath. Com. No. 10/21

Place: Shimla, H.P.
Date: 11/11/2024


Respondent No. 06
Member Secretary,
HP State Pollution Control
Shimla

Through Counsel


Vaibhav Srivastva
(Advocate)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 383/2024

In the matter of:

Kushal Gupta

...Applicant

Versus

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...Respondents

AFFIDAVIT

I, Anil Joshi, S/o Sh. Ram Dutt aged about 58 years, at present working as Member Secretary, H.P. State Pollution Control Board at Shimla, Himachal Pradesh, do hereby solemnly declare and affirm on oath as under:-

Sh. Ram Dutt
Identified

1. That the accompanying reply has been drafted at my instance and under my instructions.
2. That the contents paras 1-37 of the reply are true and correct to the best of my knowledge, derived from official record, no part of it is false and nothing material has been concealed therefrom.
3. I further affirm that the contents of this affidavit of mine are true and correct to my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

Q
ATTESTED
Oath Commissioner

Verified at Shimla, H.P. on *11th* day of *Nov.*, 2024.

Certified that the abovesaid was declared before me on this affidavit this *11th* day of *Nov. 2024* at *Shimla* in the Dist. of *Shimla* by *Sh. Anil Joshi* who is identified by *Sh. Ram Dutt, A/o* who is personally known to me & the contents of the above affidavit has been read over and explained to the deponent in vernacular who admit them to be correct at the time of making thereof.


Sh. 11/11/2024
Note - All the cutting & adding have been attested by me

Sh. 11/11/2024
DEPONENT
Member Secretary,
HP State Pollution Control
Shimla

Sh. 11/11/2024
Advocate
Oath Commissioner Shimla

Inspection Report

The inspection of M/s Himalayan Trout Fish Farm, Near Haripur Nallah, Village & PO Haripur, Tehsil Manali, District, Kullu was conducted by the undersigned on 01.11.2024 in presence of the petitioner/ owner Sh. Kushal Gupta s/o Sh. Mohan Lal Gupta resident of Village & Post Office, Haripur, Tehsil Manali, Distt. Kullu HP, Pin Code-175136. During the course of the inspection, it has been observed that the entire fish farm was flooded/ washed away due to flash floods in the year July 2023 as apprised by the owner of the fish farm. Presently no muck was found dumped into the Haripur/ Pakhnoj Nallah near Haripur bridge and no construction activities of bridge was observed at site during the inspection and it has also been observed that the bridge is already functional and open for all vehicles. It has been observed that the crate walls were constructed along the bank of Nallah towards the fish farm of the petitioner & on opposite side of Nallah. Further to assess the water quality of Haripur Nallah undersigned also collected water samples of Haripur Nallah on same day. The photographs of site taken during the visit are enclosed, please.


(Er. Sunil Sharma)
Assistant Environmental Engineer,
HPSPCB, Kullu

Photographs taken during inspection of the site on 01.11.2024.



A). Photographs depicting present status of the Fish Farm.



B). Haripur bridge open for vehicles on Haripur Nallah.



C). Crate walls provided towards the fish farm.



D). Crate walls provided downstream of Haripur bridge towards the fish farm and of opposite side.

रजिस्ट्री सं० डी० एल०—(एन)04/0007/2003—24

REGISTERED NO. DL—(N)04/0007/2003—24



भारत का राजपत्र The Gazette of India

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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 5] नई दिल्ली, बृहस्पतिवार, फरवरी 15, 2024/ माघ 26, 1945 (शक)
No. 5] NEW DELHI, THURSDAY, FEBRUARY 15, 2024/MAGHA 26, 1945 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 15th February, 2024/Magha 26, 1945 (Saka)

The following Act of Parliament received the assent of the President on the 15th February, 2024 and is hereby published for general information:—

THE WATER (PREVENTION AND CONTROL OF POLLUTION) AMENDMENT ACT, 2024

No. 5 OF 2024

[15th February, 2024.]

An Act further to amend the Water (Prevention and Control of Pollution) Act, 1974.

6 of 1974

WHEREAS in pursuance of clause (1) of article 252 of the Constitution, the Water (Prevention and Control of Pollution) Act, 1974 had been passed by Parliament;

AND WHEREAS it is considered necessary to make certain amendments thereto for decriminalising and rationalising minor offences to further enhance trust-based governance for ease of living and doing business;

AND WHEREAS in pursuance of clause (1) of article 252 of the Constitution read with clause (2) thereof, resolutions have been passed by the Legislative Assemblies of the States of Himachal Pradesh and Rajasthan to the effect that the said Act should be amended by an Act of Parliament for the purposes hereinafter appearing.

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Water (Prevention and Control of Pollution) Amendment Act, 2024.

Short title
application and
commencement.

(2) It applies, in the first instance, to the whole of the States of Himachal Pradesh and Rajasthan and the Union territories; and it shall apply to such other State which adopts this Act by resolution passed in that behalf under clause (1) of article 252 of the Constitution read with clause (2) thereof.

(3) It shall come into force, at once in the States of Himachal Pradesh and Rajasthan and the Union territories, and in any other State which adopts this Act under clause (1) of article 252 of the Constitution read with clause (2) thereof on the date of such adoption.

Amendment of section 4.

2. In section 4 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the principal Act), in sub-section (2), in clause (a), after the words "State Government", the words "in such manner as may be prescribed by the Central Government" shall be inserted.

6 of 1974.

Amendment of section 5.

3. In section 5 of the principal Act, in sub-section (9), after the word "prescribed", the words "by the Central Government" shall be inserted.

Amendment of section 25.

4. In section 25 of the principal Act, in sub-section (1), for the proviso, the following proviso shall be substituted, namely:—

"Provided that the Central Government may in consultation with the Central Board, by notification in the Official Gazette, exempt certain categories of industrial plants from the provisions of this sub-section."

Insertion of new section 27A.

5. After section 27 of the principal Act, the following section shall be inserted, namely:—

Power to issue guidelines.

"27A. (1) Notwithstanding anything in this Act, the Central Government in consultation with the Central Board, may, by notification in the Official Gazette, issue guidelines on the matters relating to the grant, refusal or cancellation of consent by any State Board for establishment of any industry, operation or process, or treatment and disposal system or to bringing into use of a new or altered outlet including the mechanism for time-bound disposal of the application made under section 25 or period of validity of such consent.

(2) Every State Board, in discharge of its functions for the purposes of grant, refusal or cancellation of consent under section 25 or section 27 shall act in accordance with the guidelines issued under sub-section (1)."

Substitution of new sections 41 and 41A for section 41.

6. For section 41 of the principal Act, the following sections shall be substituted, namely:—

Failure to comply with provisions of section 20 or directions issued thereunder.

"41. (1) Whoever contravenes or does not comply with the directions given under sub-section (2) or sub-section (3) of section 20, within such time as may be specified in the direction, shall, in respect of each such contravention or non-compliance, be liable to pay a penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees.

(2) Where any person continues contravention or non-compliance under sub-section (1), he shall be liable to pay an additional penalty of ten thousand rupees every day during which such contravention continues.

41A. (1) Whoever contravenes or does not comply with any order or direction issued under clause (c) of sub-section (1) of section 32 or any direction issued by a court under sub-section (2) of section 33 or any direction issued under section 33A, shall, in respect of each such contravention or non-compliance, be liable to pay the penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees.

Failure to comply with provisions of section 32, or directions issued under section 33 or section 33A.

(2) Where any person continues contravention or non-compliance under sub-section (1), he shall be liable to pay an additional penalty of ten thousand rupees every day during which such contravention continues.”

7. In section 42 of the principal Act,—

Amendment of section 42.

(a) in sub-section (1), for the long line, the following long line shall be substituted, namely:—

“shall be liable to pay penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees.”;

(b) for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) Where any person continues contravention or non-compliance under sub-section (1), he shall be liable to pay an additional penalty of ten thousand rupees every day during which such contravention continues.”

8. For sections 43 and 44 of the principal Act, the following sections shall be substituted, namely:—

Substitution of new sections for sections 43 and 44.

“43. Whoever contravenes the provisions of section 24, shall be liable to pay the penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees and where such contravention continues, he shall be liable to pay an additional penalty of ten thousand rupees every day during which such contravention continues.

Penalty for contravention of provisions of section 24.

44. Where for the purpose of grant of a consent in pursuance of the provisions of section 25 or section 26, the use of a meter or gauge or other measure or monitoring device is required and such device is used for the purposes of those provisions, any person who knowingly or wilfully alters or interferes with that device so as to prevent it from monitoring or measuring correctly shall be liable to pay penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees.”

Penalty for contravention of section 25 or section 26.

9. Section 45 of the principal Act shall be omitted.

Omission of section 45.

10. For section 45A of the principal Act, the following sections shall be substituted, namely:—

Substitution of new sections 45A to 45E for section 45A.

‘45A. If any person contravenes any of the provisions of this Act or any order or direction issued thereunder, for which no penalty has been provided for in this Act, shall be liable to pay the penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees, and where such contravention continues, he shall be liable to pay an additional penalty which may extend to ten thousand rupees for every day during which such contravention continues.

Penalty for contravention of certain provisions of Act.

45B. (1) The Central Government, for the purposes of determining the penalties under the provisions of this Act shall appoint an officer not below the rank of Joint Secretary to the Government of India or a Secretary to the

Adjudicating officer.

State Government to be the adjudicating officer, to hold an inquiry and to impose the penalty in the manner, as may be prescribed:

Provided that the Central Government may appoint as many adjudicating officers as may be required.

(2) The adjudicating officer may summon and enforce the attendance of any person acquainted with the facts and circumstances of the case to give evidence or to produce any document, which in the opinion of the adjudicating officer, may be useful for or relevant to the subject-matter of the inquiry and if, on such inquiry, he is satisfied that the person concerned has contravened the provisions of this Act, he may determine such penalty as he thinks fit under the provisions of this Act:

Provided that no such penalty shall be imposed without giving the person concerned an opportunity of being heard in the matter.

(3) The amount of penalty imposed under the provisions of sections 41, 41A, 42, 43, 44, 45A and 48, shall be in addition to the liability to pay relief or compensation under section 15 read with section 17 of the National Green Tribunal Act, 2010.

19 of 2010.

Appeal.

45C. (1) Any person aggrieved by the order passed by the adjudicating officer under section 45B may prefer an appeal to the National Green Tribunal established under section 3 of the National Green Tribunal Act, 2010.

19 of 2010.

(2) Every appeal under sub-section (1) shall be filed within sixty days from the date on which the copy of the order made by the adjudicating officer is received by the aggrieved person.

(3) The National Green Tribunal may, after giving the parties to the appeal an opportunity of being heard, pass such order as it thinks fit, confirming, modifying or setting aside the order appealed against.

(4) Where an appeal is preferred against any order of the adjudicating officer under sub-section (1), such appeal shall not be entertained by the Tribunal unless such person has deposited with the Tribunal ten per cent. of the amount of the penalty imposed by the adjudicating officer.

Penalty amount to be credited to Environmental Protection Fund.

45D. Where an adjudicating officer imposes penalty or additional penalty, as the case may be, under the provisions of this Act, the amount of such penalty shall be credited to the Environmental Protection Fund established under section 16 of the Environment (Protection) Act, 1986.

29 of 1986.

Offences for failure to comply with provisions of section 25 or 26 and for failure to pay penalty.

45E. (1) Whoever fails to comply with the provisions of section 25 or section 26, in respect of each such failure, shall be punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine, and in case the failure continues, with an additional fine which may extend to fifty thousand rupees for every day during which such failure continues after the conviction for the first such failure.

(2) If the failure referred to in sub-section (1) continues beyond a period of one year after the date of conviction, the offender shall be punishable with imprisonment for a term which shall not be less than two years but which may extend to seven years and with fine.

(3) Where any person fails to pay the penalty or the additional penalty, as the case may be, imposed under the provisions of this Act within ninety days of such imposition, he shall be punishable with imprisonment for a term which may extend to three years, or with fine which may extend to twice the amount of the penalty or additional penalty so imposed or with both.

(4) Where any offence under sub-section (1) or sub-section (2) or sub-section (3) has been committed by a company, every person who, at the time the offence was committed, was directly in charge of, and was responsible to, the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of such offence and he shall be liable to be proceeded against and punished accordingly:

Provided that nothing in this sub-section shall render any such person liable to any punishment provided in sub-section (1) or sub-section (2) or sub-section (3), if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(5) Notwithstanding anything in sub-section (4), where an offence has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also have deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purposes of this section,—

(a) “company” includes body corporate, firm, trust, society and any other association of individuals;

(b) “director”, includes director of the company, partner of the firm, members of the society or trust or member of any association of individuals, as the case may be.’.

11. Section 47 of the principal Act shall be omitted.

12. For section 48 of the principal Act, the following section shall be substituted, namely:—

“48. (1) Where contravention of any provision of this Act has been committed by any Department of the Central Government or State Government, the Head of the Department shall be liable to pay the penalty equal to one month of his basic salary:

Provided that such Head of the Department shall not be liable for such contravention, if he proves that the contravention was committed without his knowledge or instructions or that he exercised all due diligence to prevent such contravention.

(2) Where any contravention under sub-section (1) is attributable to any neglect on the part of, any officer, other than the Head of the Department, such officer shall be liable to pay the penalty equal to one month of his basic salary:

Provided that such officer shall not be liable for the contravention, if he proves that he exercised all due diligence to avoid such contravention.”.

13. In section 49 of the principal Act, in sub-section (1), after clause (a), the following clause shall be inserted, namely:—

“(aa) the adjudicating officer or any officer authorised by him in this behalf; or”.

Omission of section 47.

Substitution of new section for section 48.

Penalty for contravention by Government Department.

Amendment of section 49.

Amendment of
section 63.

14. In section 63 of the principal Act, in sub-section (2),—

(i) after clause (a), the following clause shall be inserted, namely:—

“(aa) the manner of nomination of the chairman of the State Board and the terms and conditions of service of the chairman of the State Board under clause (a) of sub-section (2) of section 4 and under sub-section (9) of section 5;”;

(ii) after clause (m), the following clause shall be inserted, namely:—

“(ma) the manner of holding inquiry and imposing penalties by the adjudicating officer under section 45B;”.

Amendment of
section 64.

15. In section 64 of the principal Act, in sub-section (2), in clause (e), for the words, brackets and figures “the chairman and the member-secretary of the State Board under sub-section (9) of section 5 and”, the words “the member-secretary of the State Board” shall be substituted.

DR. RAJIV MANI,
Secretary to the Govt. of India.

BEFORE THE NATIONAL GREEN TRIBUNAL AT NEW DELHI.

O.A. No. 383/2024

Kushal Gupta

..... Applicant

Versus

State of H.P. & ors.

..... Respondents

KNOW ALL to whom these presents shall come that **L. Anil Joshi, Member Secretary, HP State Pollution Control Board, New Shimla** the above named **Respondent No.6.**

Do hereby appointed **Sh. Vaibhav Srivastava** (hereinafter called the **Advocate**) to be my/our advocate in the above noted cause and authorized him:-

To act, appear and plead in the above noted cause in the Court at approved fee of the Board;

To sign, file and present pleadings, appeals cross objection or petitions for execution, revision, restoration, withdrawal compromise or other petition, replies, objection or affidavit, other documents as may deemed necessary or proper for the proper prosecution of the said cause in all stage.

To file and take back documents to withdraw or compromise the said cause or submit to arbitration any difference or disputes that may rise touching or in any manner relating to the said cause.

To take out execution proceeding; to deposit draw and receive money and grant receipts-therefore, and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause.

To appoint and instruct any other legal practitioner authorizing him to exercise the power and authorities hereby conferred upon the advocate whenever he may think it to do so;

And I/we undersigned do hereby absolute bind myself/ourselves and confirm that all acts or steps taken by the Advocate or his substitute in the above cause shall be as good and binding on me/us if they were my/our own acts and deeds and they shall in all ways be absolutely binding on me/us.

IN WITNESS WHEREOF I/we have appended our signature to these presents on this...11.....day of September, 2024.

Advocate.

Vaibhav Srivastava
22/10/24



Client.

Member Secretary,
HP State Pollution Control
Shimla



Raj kumar <rajkumarhighcourt@gmail.com>


(no subject)

1 message

Raj kumar <rajkumarhighcourt@gmail.com>
To: Rana Sandeep <ranabussa@gmail.com>

Tue, Nov 12, 2024 at 5:18 PM

Kushal Gupta VS State of H.P. and others.
Reply/Response alongwith affidavit on behalf of Himachal Pradesh State Pollution Control Board (Respondent No. 6).
Vaibhav Srivastva
(Advocate)

 **Reply HPPCB in OA 383 Kushal Gupta.pdf**
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